

MESSAGES FROM THE LOK SABHA

- (1) **The Industrial Development Bank of India (Amendment) Bill, 1994.**
- (2) **The Contingency Fund of India (Amendment) Bill, 1994.**

SECRETARY-GENERAL : Madam, I beg to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Industrial Development Bank of India (Amendment) Bill, 1994 as passed by Lok Sabha at its sitting held on the 19th December, 1994".

(2)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Contingency Fund of India (Amendment) Bill, 1994, as passed by Lok Sabha at its sitting held on the 19th December, 1994.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India".

Madam, I lay a copy each of the Bills on the Table of the House.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRI ASHOK MITRA (West Bengal) : Madam, I beg to present the Twelfth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on Industrial Growth: Trends and Problems.

REPORT AND MINUTES OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI HIPHEI (Mizoram) : Madam, I beg to lay on the Table a copy (in English and Hindi) of the Thirty-eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance (Department of Economic

Affairs—Banking Division) Reservation for Employment of Scheduled Castes and Scheduled Tribes in the Indian Bank and Credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes and the Minutes of the Sitzings of the Committee relating thereto.

STATEMENT OF THE PUBLIC ACCOUNTS COMMITTEE

श्री एस० एस० अहलुवालिया (बिहार) : मैं निम्न-लिखित प्रतिवेदनों के अध्याय-I में अन्तर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही और अध्याय.V के संबंध में अंतिम उत्तरों को दमाने वाले विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

- (1) अनुद्भूत इक्विटी शेयरों का गलत मूल्यांकन और पिछले वर्ष के परिवर्तन के प्रभाव संबंधी अड़तालीसवां प्रतिवेदन (आठवीं लोक सभा)।
- (2) एक हेलीकाप्टर के लिए मरम्मत/ओवर हाल सुविधाएं संस्थापित करने में बिलम्ब संबंधी 103 वां प्रतिवेदन (आठवीं लोक सभा)।
- (3) कैसरों की अधिक अधिप्राप्ति—अपर्याप्त उपयोग संबंधी 112 वां प्रतिवेदन (आठवीं लोक सभा)।
- (4) केन्द्रीय उत्पाद शुल्क—विक्री के लिए कीमत ही एकमात्र प्रतिकूल नहीं संबंधी 138वां प्रतिवेदन (आठवीं लोक सभा)।
- (5) सीमा शुल्क प्राप्तियां—आयातकों द्वारा बांडों और बैंक गारन्टियों के निष्पादन में अनियमितताएं संबंधी छठा प्रतिवेदन (नौवीं लोक सभा)।

REPORTS, MINUTES AND STATEMENTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI JAGESH DESAI (Maharashtra) : Madam, I beg to lay on the Table a copy each (in English and Hindi) of the following Report, Minutes and Statement of the Committee on Public Undertakings.—

- (i) Thirty-Sixth Report on Gas Authority of India Limited and Minutes of the Sitzings of the Committee relating thereto.
- (ii) A Statement showing action taken by Government on the recommendations contained in Chapter-I and

final replies in respect of Chapter-V of:—

- (a) Twentieth Report of the Committee on Public Undertakings (1992-93) on action taken by Government on the recommendations contained in their Fifty-Sixth Report (1988-89) on Oil and Natural Gas Commission—Undue Benefit of Rs. 5.10 crores to a contractor.
- (b) Thirty-first Report of the Committee on Public Undertakings (1993-94) on action taken by Government on the recommendations contained in their Nineteenth Report (1992-93) on Industrial Development Bank of India.

REPORTS AND MINUTES OF THE STANDING COMMITTEE ON LABOUR AND WELFARE

SHRI GUNDAPPA KORWAR (Karnataka): Madam, I beg to lay on the Table a copy each (in English and Hindi) of the following Report of the Standing Committee on Labour and Welfare and Minutes of the Sitzings of the Committee relating thereto:—

1. Sixth Report on 'The Workmen's Compensation (Amendment) Bill, 1994'.
2. Seventh Report on the 'Ministry of Labour-Welfare of Beedi Workers'.
3. Eighth Report on the 'Wakf Bill, 1993'.

REPORT OF THE STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT

श्री संघ प्रिय गौतम (उत्तर प्रदेश): जवाहर रोजगार योजना—ग्रामीण विकास मंत्रालय के संबंध में शहरी और ग्रामीण विकास संबंधी स्थायी समिति के बारहवें प्रतिवेदन और तत्संबंधी समिति की बैठकों के कार्यवृत्तों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT AND MINUTES OF THE STANDING COMMITTEE ON FOOD CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

श्री सुन्दर सिंह भंडारी (राजस्थान): श्री खाद्य मंत्रालय संबंधी समिति (दसवीं लोक सभा) के दूसरे प्रतिवेदन—वार्षिक प्रतिवेदन (1992-93) में अंतर्विष्ट सिफारशों पर सरकार द्वारा की गई कार्यवाही के संबंध में

खाद्य, नागरिक पूति और सार्वजनिक वितरण संबंधी स्थायी समिति के सातवें प्रतिवेदन और उससे संबंधित समिति की बैठकों के कार्यवृत्तों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT AND MINUTES OF THE STANDING COMMITTEES ON COMMUNICATIONS

SHRI M. A. BABY (Kerala): I lay on the Table a copy (in English and Hindi) of the Tenth Report of the Standing Committee on Communications on National Centre of Films for Children and Young People relating to the Ministry of Information and Broadcasting and the Minutes of the Sitzings of the Committee relating thereto.

RE. LIVE TELECASTING OF THE PROCEEDINGS OF BOTH THE HOUSES

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, through you I would like to invite the attention of the Minister of Information and Broadcasting. We are all aware that facilities have been made for live telecasting of the proceedings of both the Houses within a 20-kilometre radius of this House. I would like to draw your attention to the news item that appeared in the *Times of India* on the 17th and in the *Pioneer* today; which speculatively insinuated that behind this decision to telecast the proceedings, it was the Vice-President who desired that he should be able to...

THE DEPUTY CHAIRMAN: The Chairman.

SHRI S. JAIPAL REDDY: That the hon. Chairman desired that these proceedings should be seen by him from his home also. To the best of my knowledge, the Chairman of the House was not at all enthusiastic about this facility. I think these two newspapers were not only misled but also debriefed. I would like the Minister of Information and Broadcasting to clarify on this matter... (*Interruptions*) ...

SHRI VAYALAR RAVI (Kerala): This is a very insulting, very damaging report. It is not a clarification alone in this House. This House must express our resentment about the report.

THE DEPUTY CHAIRMAN: Exactly. That is why I have permitted him to raise it and, as the Minister is here, he should explain it. We deplore such kind of reporting in the newspapers and such baseless news should not appear about Mr. Chairman.